

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE
HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE
ON THE 26TH OF JULY, 2024
WRIT PETITION No.20118 of 2024**

*DR. RAVI KANT JAIN
Vs.
STATE OF M.P. & OTHERS*

APPEARANCE

*(SHRI S.K. JAIN – ADVOCATE FOR THE PETITIONER)
(SHRI M.S. JADON – GOVERNMENT ADVOCATE FOR STATE)*

ORDER

Learned counsel for the petitioner submits that the present case of the petitioner is squarely covered by the order dated 22.02.2011 passed by the Indore Bench of this High Court in **Writ Petition No.3177 of 2010 (S)** in the matter of [**Dr. H.S. Bhatia & Others Vs. State of M.P. & Others, decided on 22.02.2011**], wherein the Hon'ble Coordinate Bench has held that the Specialist cannot be deputed for emergency duty. The said judgment will be applicable *mutatis mutandis* to the facts and circumstances of this case.

2. The aforesaid contention is not objected by counsel for the State.

3. In view of the aforesaid, it is directed that the directions issued in the case of **Dr. H.S. Bhatia & Ors. (supra)** shall apply *mutatis mutandis* to the facts of the present case.

4. In above terms, this writ petition is disposed of.

**(MILIND RAMESH PHADKE)
JUDGE**